IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-405(PB)/2017

IN THE MATTER OF:

Rainbow Digital Services Pvt. Ltd.

.... Applicant/Petitioner

Vs.

Shipi Cable Technologies Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant

Mr. Rajeev Saxena, Mr. Hardik Bedi, Advs.

For the Respondent

Mr. Sumit Batra, Mr. Kapil Choudhary, Advs.

ORDER

Learned Counsel for the petitioner states that the detailed declaration by the proposed Interim Resolution Professional shall be filed.

Notice of the petition.

Learned Counsel for the respondent accepts notice and prays for some time to file reply. Let the reply be filed within 10 days with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List the matter for arguments on 2nd November, 2017.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

10.10.2017 V. Sethi